

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Smt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Wednesday, the 14th day of July 2021

Crl.M.P.No. 11017/2021

in

P-1 Pulianthope P.S. Crime No. 795/2021

1. Dasarathan
2. Barath Kumar
3. Neelavathy

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
P-1 Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.S. Muralidaran, U. Yuvaraj, M. Elayakumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 21.6.2021 for the offence punishable under Section 294(b), 323, 324, 307 and 506(ii) IPC in Crime No. 795/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent of the offence and they have not committed any offence as alleged by the prosecution. It is a case and counter case. Injured was discharged from the hospital on 22.6.2021. The petitioners are in custody from 21.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that there was clash between two groups. These petitioners attacked the defacto complainant using knife and caused head injury to him. He objects the granting of bail stating that the 1st and 2nd petitioners are having 4 previous cases and 3rd petitioner is having 5 previous cases.

5. Considering the antecedents of the petitioners and nature of offence , this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Smt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Wednesday, the 14th day of July 2021

Crl.M.P.No. 11288/2021

in

K-10 Koyambedu P.S. Crime No. 624/2021

1. Madhankumar
2. Arun

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
K-10 Koyambedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Nagaraj, P. Sathish, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 30.6.2021 for the offence punishable under Section 399 IPC in Crime No. 624/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent of the offence and they have not committed any offence as alleged by the prosecution. These petitioners are flower merchant. So, they always having blade to cut the flowers. False case has been foisted on them only for statistical purpose. The petitioners are in custody from 30.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that during regular patrol duty, the police found that these petitioners along with others unlawfully assembled near Koyambedu market and on enquiry it came to light the accused are planned to commit dacoity. One of

the accused escaped from the spot. Two knives were recovered from the petitioners. Arrest of the petitioners is very recent. Hence, he objects the grant of bail.

5. The petitioners were arrested only on 30.6.2021. According to CPP, two knives were recovered from the petitioners when they unlawfully assembled near Koyambedu market. Considering the short duration of custody and nature of the offence said to have committed by the accused, this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 14th day of July 2021

Crl.M.P.No. 11481/2021

in

K-3 Aminjikai P.S. Crime No. 645/2021

1. Nagoor Meeran @ Settu
2. R. Mohammed Sadiq
3. Sathish
4. Hari @ Harish
5. Janakiraman

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
K-3 Aminjikai Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Yasar Arafath, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 30.6.2021 for the offence punishable under Section 394, 395 and 397 IPC in Crime No. 645/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that these petitioners are innocent of the offence. They have not committed any offence as alleged by the prosecution. The petitioners have no bad antecedents. The properties involved in this case has been recovered. Investigation is almost completed. The petitioners are in custody from 30.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that on 28.6.2021, at about 10.00 p.m. when the defacto complainant and his friends playing cards at Vicky Enterprises office, these petitioners along with other accused entered into the occurrence place and robbed 20 sovereign jewels and cash Rs.20,000/- from them and escaped from the spot. However,

according to CPP, 13 ½ sovereigns of jewels and cash Rs.8000/- has been recovered and the petitioners have no bad antecedents.

5. No previous case is reported as against the petitioners. It is reported that major portion of property has been recovered. The petitioners are in custody for the past two weeks. Major portion of investigation might have been completed by this time. Considering the duration of custody and that the petitioners have no bad antecedents, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only)each with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(c) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioners shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c Principal Sessions Court

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 11481/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 14th day of July 2021**

Crl.M.P.No. 11483/2021

in

V-4 Rajamangalam P.S. Crime No. 571/2021

1. Gopi @ Gopinath
2. Manikandan
3. Chandru

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
V-4 Rajamangalam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. Raj, P. Ajith, Pradeepa, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 24.6.2021 for the offence punishable under Section 341, 294(b), 323, 336, 397 and 506(ii) IPC in Crime No. 571/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that these petitioners are innocent of the offence. The petitioners were voluntarily surrendered before the Judicial Magistrate, Ponneri and they were remanded to judicial custody on 24.6.2021. They have not committed any offence as alleged by the prosecution. The petitioners have no bad antecedents. The petitioners are in custody from 24.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that on 14.6.2021, at about 3.30 p.m. these petitioners and other accused attacked the defacto complainant with knife when he demanded their two wheeler for buying water bottle to consume liquor and also robbed Rs.2000/- from his shirt pocket. According to him, the petitioners have no bad antecedents and that the amount involved in this case has been recovered.

5. On perusal of the FIR, the defacto complainant was under the influence of alcohol at the time of occurrence. When he demanded motor bike of the petitioners, wordy quarrel arose between them. Victim sustained simple injury. The petitioners are in custody for more than three weeks. It is submitted that the amount involved in this case has been recovered. Major portion of investigation might have been completed by this time. Considering the age of the petitioners, all are below 23 years, duration of custody and that the petitioners have no bad antecedents, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only)each with two sureties each for a likesum to the satisfaction of the learned XIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(c) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioners shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c Principal Sessions Court

Copy to :

1. The XIII Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 11483/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 14th day of July 2021**

Crl.M.P.No. 11518/2021

in

F-4 Thousand light P.S. Crime No. 74/2021

Kutty @ Joshua

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
F-4 Thousandlight Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K. Kannadhasan, K. Vijayaraj, M. Arun, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 6.5.2021 for the offence punishable under Section 447, 294(b), 324, 307 and 506(ii) IPC in Crime No. 74/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that this petitioner is innocent of the offence. There is no specific overtact attributed as against this petitioner. Since, this petitioner is the friend of A1, he had accompanied him during the occurrence. He has no previous enmity with the defacto complainant. Injured were discharged from the hospital. The petitioner has no bad antecedents. He is in custody for more than one month and prays for granting bail.
4. . On the other hand, learned CPP submits that due to previous enmity between the petitioner and the defacto complainant, on 6.5.2021, this petitioner along with other accused entered into the defacto complainant's house and attacked the defacto complainant and his son using knife and beer bottle and caused injury on their hands and leg ankle.

5. No previous case is reported as against the petitioners. According to CPP, Injured were discharged from the hospital after 3 days inpatient treatment. The petitioners are in custody for more than a month. Major portion of investigation might have been completed by this time. Considering the duration of custody, the fact that injured was discharged from the hospital after 3 days treatment and that the petitioner has no bad antecedents, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XIV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(c) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c Principal Sessions Court

Copy to :

1. The XIV Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 11518/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 14th day of July 2021**

CrI.M.P.No. 11519/2021

in

P-1 Pulianthope P.S. Crime No. 744/2021

1. Srinivasan @ Seena
2. Selvam

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
P-1 Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Muralidaran, U. Yuvaraj, M. Elayakumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 15.6.2021 for the offence punishable under Section 147, 148, 294(b), 341, 394, 397 and 506(ii) IPC in Crime No. 744/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that these petitioners are innocent of the offence. They have not committed any offence as alleged by the prosecution. False case has been foisted against them since they are having some previous cases only for statistical purpose. The petitioners are in custody from 15.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that on 14.6.2021, these petitioners along with other accused waylaid the defacto complainant's brother and robbed Rs.2000/- from him at knife point. On the same day, at 6.30 p.m. when it was questioned by the defacto complainant, the accused attacked him using knife and caused injury on his head and gave life threat to him. He further submits that the 1st petitioner is having 10 previous cases and 2nd petitioner is having 2 previous cases of similar nature and objects the grant of bail.

5. Considering the antecedents of the petitioner and nature of offence, this court is not inclined to grant bail to them at present.

6. Petition is dismissed.

Delivered by me today.

Sd/- S. Ali,
I Additional Sessions Judge
I/c Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 14th day of July 2021**

Crl.M.P.No. 11520/2021

in

K-9 Thiru-Vi-Ka Nagar P.S. Crime No. 161/2021

P. Saravanan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K-9 Thiru-Vi-Ka Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Ajith Kumar, A. Karunakaran, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 20.4.2021 for the offence punishable under Section 341, 302 IPC in Crime No. 161/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. False case has been foisted against him with an ulterior motive. He is no way connected with the alleged occurrence. The petitioner is in custody from 20.4.2021 and prays for granting bail.

4. The case of the prosecution is that, due to previous enmity, this petitioner along with other accused waylaid the victim and brutally murdered him using deadly weapons.

5. Learned CPP submits that this petitioner was detained under Act 14/1982 as per the Detention Order No. 163/2021.

6. Considering the gravity of offence and the fact that the petitioner has been in custody as per the detention order, this court is not inclined to enlarge the petitioner on bail at this juncture.

7. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 14th day of July, 2021
Crl.M.P.No.11523/2021
in
F-2, Egmore P.S. Crime No.522/2021

Alex

.. Petitioner/Accused

Vs.

State Rep. by
Inspector of Police,
F-2, Egmore Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s. S.Deepika, D.Suresh and P.Selvam and CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 7.7.2021 for the offences punishable under Section 147 and 364 of IPC in Crime No.522/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. In fact, he came to Chennai to get back the money given by him and others to the defacto complainant's owner Raja. But, he has been falsely implicated in this case. In fact, the petitioner and others were cheated by Raja, S/o.Kulandaisamy, claiming himself as an Auditor. He has cheated number of persons under the guise of getting Government employment. When the cheated persons came to Chennai to collect the money from him, they have been falsely implicated in the criminal case. He is in custody for one week and prays for bail. He also submitted that for the offence of cheating, a case in Cr.No.524/2021 was registered against the present defacto complainant's owner.
4. On perusal of the records, the occurrence took place at Kennet Lane, Egmore in front of Lakshmi Mohan Lodge. As per the prosecution case, when the so called Raja came

along with defacto complainant, the petitioner and others questioned him in connection with the employment assured and he expressed his difficulty in returning the money immediately. Being aggrieved, they have taken the said Raja in a car and kidnapped him to Virudachalam and there, they threatened the said Raja to repay the money received by him. Meanwhile, there were frequent phone calls to the police. The accused have returned to Egmore for surrendering him before the police. Meanwhile, the petitioner and others were arrested by the respondent police with the said victim Raja.

5. Admittedly, the petitioner is a victim of cheating by Raja. There may be some excess on the part of the petitioner. However, there is no kidnapping for ransom. On the other hand, it is a kidnap for getting back their money cheated by the Raja. Chances for absconding is less. No amount has been extracted. The petitioner is in custody for the past one week. Under such circumstances, considering the factual events of this case and the alleged victim of cheating, this court is inclined to grant bail.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XIV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Copies to :

1. The XIV Metropolitan Magistrate, Chennai.
2. Superintendent, Sub-Jail, Saidapet, Chennai.

vv

CrI.M.P.No. 11523/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Wednesday, the 14th day of July, 2021

Crl.M.P.No.11524/2021

in

K-11 CMBT P.S. Crime No. 392/2021

Lawrance

.. Petitioner/Accused

Vs.

State Rep. by
Inspector of Police,
K-11 CMBT Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. N. Selvarajan, M. Jaikumar, S. Vijayakumar, L. Vinothkumar, P. Kamaraj, T. Lavanya, Sh. Vazhavan Karthikeyan, P.S. Mercy Gnanammal, counsel for the petitioner and CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 8.7.2021 for the offences punishable under Section 341, 294(b), 323, 336, 397 and 506(ii) IPC in Crime No. 392/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. He is in custody from 8.7.2021 and prays for granting bail.
4. On the other hand, learned CPP submits that this petitioner waylaid the defacto complainant and robbed Rs.2,240/- from him at knife point. He further submits that this petitioner is a habitual offender and having 5 previous cases of similar nature. If he is

released on bail, again he will indulge in similar nature of offence. The arrest of the petitioner is very recent one. Hence, he objects the grant of bail.

5. Considering the antecedents of the petitioner and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 14th day of July, 2021
Cr.L.M.P.No. 11526/2021

in

P-6 Kodungaiyur P.S. Crime No. 724/2021

Sathish @ Sanda Koli Sathish

.. Petitioner/Accused

Vs.

State Rep. by
Inspector of Police,
P-6 Kodungaiyur Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. S.K. Masthan, K. Sujan Kumar, T. Ramesh Kumar, G. Sivakumar, counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 4.6.2021 for the offences punishable under Section 341, 294(b), 392, 397 and 506(ii) IPC in Crime No.724/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that this petitioner is innocent. He is no way connected with the alleged offence. This petitioner was taken to police station under the pretext of enquiry. Subsequently, he has been implicated in this case. The petitioner is in custody from 4.6.2021 and prays for granting bail.
4. On the other hand, learned CPP submits that the defacto complainant is a vegetable vendor selling vegetables in a pushcart. This petitioner waylaid the defacto complainant and demanded money, that on his refusal, the accused threatened him and robbed Rs.750/- from him. The petitioner is a history sheeter having 12 previous cases. If he is released on bail, again he will indulge in similar nature of crime and seriously objects the grant of bail. He also furnished the list of cases pending against the petitioner.

5. On perusal of the list furnished by the CPP, it would go to show that the cases pending against the petitioner are of offences u/s.392, 379 and 380 IPC which are similar in nature. Considering the nature of offence said to have committed by the accused and the objection raised by the CPP, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Wednesday, the 14th day of July, 2021**

Crl.M.P.No.11528/2021

in

G-5, Secretariat Colony P.S. Crime No.146/2021

1. Karuppa @ Kulla Karupa
2. Manigandan @ Beef Rice

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
G-5, Secretariat Colony Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. K. Sujan Kumar, S.K. Masthan, G. Siva Kumar, T. Ramesh Kumar, Counsel for the petitioners and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 22.6.2021 for the offences punishable under Section 341, 294(b), 324 and 307 of IPC in Crime No.146/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. Already, the defacto complainant and his associates murdered the friend of the petitioners. On the date of occurrence, the defacto complainant and others came to the petitioners' residential area with deadly weapon and assaulted the petitioners and others. As a self defence, the petitioners also attacked them. However, the injured has been discharged from the hospital. The petitioners voluntarily surrendered before the respondent police and they are in custody from 22.6.2021 and hence, prays for granting bail.

4. On the other hand, the learned CPP submits that totally 4 accused involved in this case. These petitioners are A1 and A2. Due to enmity over the murder of one Madan, these petitioners along with other accused assaulted the defacto complainant with knife and caused injuries on his leg and head. The victim was admitted in the hospital as in-patient for 15 days and later got discharged. He objects granting bail.

5. The petitioners are in custody for the past 23 days. Injured has already been discharged from the hospital. No bad antecedent was reported against the petitioners. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioners subject to the following conditions.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- each (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

Copy to :

1. The learned II Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet

nmk

CrI.M.P.No.11528/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,

I Additional Sessions Judge,

(I/c.) Principal Sessions Court

Wednesday, the 14th day of July, 2021

Crl.M.P.No.11531/2021

in

J.4, Kotturpuram P.S. Crime No.532/2021

1. M. Murugesan

2. F. Mohamed Ashik

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

J.4, Kotturpuram Police Station,

Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. K. Kannan, R. Ravichandran, E. Bhuvaneshwari, Counsel for the petitioners and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 8.7.2021 for the offences punishable under Section 454 and 380 of IPC in Crime No.532/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. The 2nd petitioner is working as a Supervisor in a Cellphone Towers maintenance company. The petitioners are noway connected with the alleged offence. They have been falsely implicated in this case. Property has been recovered. The petitioners are in custody from 8.7.2021 and hence, prays for granting bail.

4. On the other hand, the learned CPP submits that these petitioners who came in a four wheeler bearing Regn. No.TN-13-B2988 committed theft of Five Batteries from the Mobile Tower situated in Kottur Lake View Road. The petitioners were arrested and

property was recovered from them. However he submits that the petitioners have no bad antecedent.

5. The petitioners are in custody for the past 7 days. No bad antecedent was reported against the petitioners. Already case property was recovered. Hence, further incarceration of the petitioners may not be necessary. Considering all the above facts, this court is inclined to grant bail to the petitioners subject to the following conditions.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- each (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned IX Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

Copy to :

1. The learned IX Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Poonamallee.

nmk

Crl.M.P.No.11531/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Wednesday, the 14th day of July, 2021
Crl.M.P.No.11532/2021

in
F.5, Choolaimedu P.S. Cr.No.75/2019

R. Venkatesan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
F.5, Choolaimedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. Prof. M.Udhayabanu, D. Percivul Pericles, P. Thalapathy, D. Anantha Padmanabhan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 23.6.2021 for the offence punishable under Section 147, 148, 294(b), 307, 506(ii) IPC r/w. Sec.4 of TNPHW Act in Cr.No.75/2019 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. The alleged occurrence is of the year 2019. The petitioner is noway connected with the alleged offence. The petitioner appeared before the respondent police during March 2021 in connection with the proceedings u/s.107 of Cr.P.C., but the police has not chosen to arrest him in this case. When the petitioner was arrested in another Cr.No.556/2021 on 23.6.2021, he has been remanded in this case also. Co-accused was granted bail by the Hon'ble High Court in Crl.O.P.4422/2019. The petitioner is in custody from 23.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that totally 23 accused involved in this case. Due to previous enmity in connection with the murder of the defacto complainant's relative, this petitioner/A1 along with others attempted to murder the defacto complainant with knife and abused her in vulgar words. The petitioner is the main accused. He was absconding for more than 2 years. The police after much effort arrested him recently. He seriously objects granting bail stating that petitioner is a murder case accused having 8 previous case and in this case charge sheet has been filed in S.R.No.1664/20221. He further submits that petitioner's earlier petition was dismissed only on 5.7.2021 and there is no change of circumstance.

5. The alleged occurrence is of the year 2019. There is a specific motive for the occurrence. According to learned CPP, the petitioner is the main accused and he is having 8 previous cases including a murder case. According to the petitioner's counsel, the petitioner appeared before the respondent police and executed a bond on 5.3.2021 in connection with proceedings u/s.107 Cr.P.C., however he has not chosen to surrender himself in this case. Any how, he was absconding for two years till 5.3.2021 even according to the petitioner. Earlier petition was dismissed only on 5.7.2021 and there is no change of circumstance. Hence, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Wednesday, the 14th day of July, 2021
Crl.M.P.No.11533/2021

in

R-2, Kodambakkam P.S. Crime No. 60/2021

1. Kumaresan

2. Guna @ Gunasekaran

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

R-2 Kodambakkam Police Station,

Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. P. Murugesan, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 13.6.2021 for the offence punishable under Section 341, 294(b), 307, 506(ii) IPC in Crime No.60/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are noway connected with the offence. Injured was discharged from the hospital. Co-accused were granted bail by this court in Crl.M.P.No.1115021 on 2.7.2021. The petitioners are in custody from 13.6.2021 and hence prays for granting bail.

4. The case of the prosecution is that there was a dispute over non payment of money for Briyani taken by the present petitioners/A1 and A2 from the defacto complainant's shop. There was a quarrel over which one month back. At that time one Prasath intervened. Being aggrieved at, the petitioners along with other accused on 18.3.2021 came to the shop of the defacto complainant and assaulted the defacto complainant and proceeded to the house of the Prasath and there, they have assaulted the Prasath also. According to learned CPP, two persons sustained injury and the present

petitioners are main accused and the 2nd petitioner is having 4 previous cases and thus objects granting bail.

5. The petitioners are in custody for more than a month. Injured has already been discharged from the hospital and no previous case is reported as against the 1st petitioner. Co-accused were also granted bail by this court. Considering the above facts, this court is inclined to grant bail to the 1st petitioner alone. In respect of 2nd petitioner, this petition is dismissed in view of the bad antecedents.

6. Accordingly, the 1st petitioner alone is ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the 1st petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the 1st petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the 1st petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the 1st petitioner in accordance with law as if the conditions have been imposed and the 1st petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the 1st petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

7. As far as the 2nd petitioner is concerned, the petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

Copies to :

1. Learned XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

Crl.M.P.No.11533/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Wednesday, the 14th day of July, 2021**

Crl.M.P.No.11498/2021

in

P-5, M.K.B.Nagar P.S. Crime No.870/2021

Sathish Kumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5, M.K.B.Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. B.Kalaiarasan and R.Surendar Kumar, counsel for the petitioner and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 147, 148, 341, 294(b), 323, 324 and 506(ii) of IPC in Crime No.870/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that there was a matrimonial dispute between petitioner's sister Devi and defacto complainant's son. Due to which an exaggerated complaint has been given against the entire family members. The petitioner has not committed any offence as alleged. Co-accused were granted anticipatory bail by this court in Crl.M.P.No.11302/21 on 8.7.2021. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioner's sister/Devi married the defacto complainant's son and later due to misunderstanding they have separated. Later, the defacto complainant's son married another girl. Due to the said enmity, during the death procession of petitioner's mother, the petitioner and others

assaulted the defacto complainant and her son. However, he submits that injured has been discharged from the hospital.

5. There was matrimonial dispute between the defacto complainant's son and petitioner's sister. Injured has been discharged from the hospital. Except 506(ii) IPC, other offences are bailable. Already co-accused were granted anticipatory bail by this court. Considering the same, this court is inclined to grant anticipatory bail to the petitioner.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the V Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

Copies to:

1. The V Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, P-5, M.K.B.Nagar Police Station, Chennai.

Crl.M.P.No.11498/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Wednesday, the 14th day of July, 2021**

Crl.M.P.No.11499/2021

in

P-3, Vyasarpadi P.S. Crime No.410/2021

Renuka @ Renuka Eswari

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P.3, Vyasarpadi Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Lingesan, N. Naresh, S.Y. Syed Parvez, counsel for the petitioner and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s.341, 294(b), 353, 332, 506(ii) IPC r/w. Sec.3(1) of TNPPDL Act @ sec.147, 148, 341, 294(b), 353, 332, 427, 506(ii) of IPC in Crime No.410/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. Being the mother of one Jegadeeswaran, this petitioner has been falsely implicated in this case. She was standing outside the station alone. She has not committed any offence as alleged. Co-accused were enlarged on bail. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that on suspicion, A1 to A3 in this case were called for enquiry by the respondent police and during the enquiry, the present petitioner, mother of Jegadeeswaran/A3 along with one Pavithra, wife of A2 and others

came to the police station and on the wrong notion that the respondent police are going to remand A1 to A3 in other case, started quarrelling with the defacto complainant/Sub-Inspector. Even after explaining the facts, they broke open the gate of the Police Station and abused the police officials who are on duty and assaulted them and taking advantage of the same, A1 to A3 escaped from the station. According to learned CPP, two police officials got injured and seriously objects granting anticipatory bail stating that she cannot claim parity with that of the co-accused who were granted bail after sufficient period of incarceration.

5. This petitioner is the mother of one of the accused. She broke open the gate of the police station to facilitate the other accused to escape and prevented the police officials to discharge their duty. According to learned CPP, two police officials sustained injury. Considering the nature of offence, the conduct of the petitioner and the objection made by learned CPP, this court is not inclined to grant anticipatory bail to the petitioner.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Wednesday, the 14th day of July, 2021**

CrI.M.P.No.11194/2021

in

CrI.M.P.No.5393/2021

(on the file of XVII Metropolitan Magistrate Court, Chennai)

in

Crime No.588/2021

Kamesh

.. Petitioner/Accused.

Vs

State by:

The Inspector of Police,
R.1, Mambalam Police Station,
Chennai.

..Respondent/Complainant.

This petition coming on this day before me for hearing, upon hearing of M/s. S. Palanivel, Counsel for the petitioner and of CPP for respondent and upon hearing them, this court delivered the following:

ORDER

1. The petitioner was granted bail by the learned XVII Metropolitan Magistrate in CrI.M.P.No.5393/2021 on 21.6.2021 for the offences u/s.294(b), 323, 427, 506(ii) with some conditions. One such condition is that the petitioner shall deposit a sum of Rs.10,000/- to the credit of above said Cr.No.588/2021

2. This application has been filed to modify the said condition.

3. The counsel for the petitioner and CPP were heard through Video Conference.

4. Learned counsel for the petitioner submits that the petitioner is ailing from poor family. Due to pandemic situation, his family members are unable to arrange funds to comply the condition. Petitioner is the sole bread winner of his family and due to his

detention, his family members are put to hardship Hence, prays to modify the said condition.

5. On the other hand, learned CPP submits that considering the nature of case, the learned Magistrate imposed the condition to deposit the amount and therefore, he objects the modification.

6. The case has been registered u/s.294(b), 323, 427, 506(ii) IPC. Already lenient condition has been imposed by the learned Magistrate, considering the nature of damage. Hence, there is no need to interfere with the said order and the petition is dismissed.

Delivered by me today.

Sd/- S. Ali,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk